

Central Administrative Tribunal  
Principal Bench  
CP-103/2005  
MA-537/2005  
OA-2135/2003

✓

New Delhi this the 16<sup>th</sup> day of March, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

Naresh Kumar  
S/o Shri Lal Singh,  
R/o CB-45, Naraina, Delhi-110028. -Applicant

(By Advocate. Shri Thomas Oommen)

Versus  
Union of India through

1. Shri/Dr. Rakesh Mohan  
The Secretary,  
Ministry of Finance & Company Affairs,  
Rajpath, North Block, New Delhi.

2. Smt. Komal Anand  
The Secretary,  
Department of Company Affairs  
Shastri Bhavan, 5<sup>th</sup> Floor, A-Wing,  
Dr. Rajendra Prasad Road, New Delhi.

-Respondents

(By Advocate: Shri M.K. Bhardwaj)

**ORDER (Oral)**

**Hon'ble Shri V.K. Majotra, Vice Chairman (A):**

**MA-537/2005**

Learned counsel of the respondents, in the OA, heard on MA-537/2005 which has been made seeking time for implementation of the Tribunal's orders. Learned counsel stated that respondents would need four weeks' time for implementation of directions of this Court contained in order dated 2.12.2004 in OA-2135/2003. Respondents, in the OA, are granted four weeks' time to implement directions of this Court contained in order dated 2.12.2004. No further time shall be granted. MA-537/2005 stands disposed of accordingly.

**CP-103/2005**

CP-103/2005 stands disposed of in view of four weeks' time having been granted to the respondents for implementing directions of this Court.

  
(Meera Chhibber)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

cc.